PROF. SHANTI LAL KOTHARI: The House wants his, Lt. Governor's, authentic statement.

SHRI VIDYA CHARAN SHUKLA: "The Lt. Governor told the newsmen that certain unsocial elements tried to browbeat the subordinate police 'officials by saying that they had the backing of important public men and that this created wrong impressions in the public mind". This is what he says he has said actually.

(Some hon. Members stood up)

THE DEPUTY CHAIRMAN: No, no. I have finished with the Calling Attention Motion.

SHRI RAJNARAIN: Mr. Jha is cent per cent. correct.

## ANNOUNCEMENT RE ALLOTMENT OF TIME FOR GOVERNMENT AND OTHER BUSINESS DURING THE CURRENT SESSION

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on July 28, 1969, has recommended allocation of time for Government and other Business to be taken up during the current session as follows:—

## Business.

Time allotted

3 hrs.

- (1) Consideration and passing of:
  - (i) The Wakf (Amendment) 1 hr Bill, 1969.
  - (ii) The Foreign Marriage Bill, 2 hrs. 1963, as reported by the Joint Committee.
- (2) Consideration of Statutory 8 hrs. Resolution by Shri Pitamber Das and others regarding disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969, as passed by the Lok Sabha.
- (3) Consideration of Statutory Resolution by Shri Man Singh Varma seeking disapproval of the Indian Railways (Amendment) Ordinance, 1969, and consideration and passing of

- the Indian Railways (Amendment) Bill, 1969, as passed by the Lok Sabha.
- (4) Consideration and passing of 3 hrs. the Press Council (Amendment) Bill, 1969.
- (5) Consideration and passing of 2 hrs. the Unlawful Activities (Prevention) Amendment Bill, 1969, as passed by the Lok Sabha.
- (6) Consideration and passing of 30 mts. the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967 (As amended by the Lok Sabha.)
- (7) Consideration and passing of 4 hrs. the Criminal and Election Laws (Amendment) Bill, as passed by the Lok Sabha.
- (8) Consideration and passing of 2 hrs. the Delhi High Court (Amendment) Bill, as passed by the Lok Sabha.
- (9) Consideration and passing of 6 hrs. the Lokpal and Lokayuktas Bill as passed by the Lok Sabha.
- (10) Consideration and passing of 2 hrs. the Salaries and Allowances of 30 mts. Members of Parliament (Amendment) Bill, 1969, as passed by the Lok Sabha.
- (11) Consideration of Statutory 3 hrs. Resolution by Shri Sundar Singh Bhandari and others seeking disapproval of the Central Sales Tax (Amendment) Ordinance, 1969 and consideration and passing of the Central Sales Tax (Amendment) Bill, 1969, as passed by the Lok Sabha.

## Private Members' Bills

- (1) The Companies (Amendment) 1 hr.
  Bill, 1966, by Shri Arjun Arora
  --Further discussion.
- (2) The India Penal Code (Amendment) Bill, 1967—Consideration of amendments made by the Lok Sabha in the Bill.
- (3) The Port Protection Force Bill, 3 hrs. 1964 by Shri M. P. Bhargava.

SHRIMATI SHAKUNTALA PRANJ-PYE (Nominated): What about my Bill? It is not mentioned here.

THE DEPUTY CHAIRMAN: That is being circulated for eliciting public opinion